

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2608/2000

Thursday, this the 4th day of January, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

1. Jagdev Singh,
S/o Sh. Garib Ram
R/o B-42,
VPO : Bawana,
New Delhi : 110 034 Applicant
(By Advocate : Shri S.K. Gupta)

VERSUS

1. Government of NCT of Delhi
Through Chief Secretary,
5, Sam Nath Marg,
New Delhi
2. Commissioner of Police,
Police Head Quarters,
M.S.O. Building, I.P. Estate,
New Delhi
3. Additional Commissioner of Police,
(PCR and Communication)
Police Head Quarters,
New Delhi
4. Deputy Commissioner of Police,
Police Control Room
Police Head Quarter,
M.S.O. Building,
Delhi Respondents
(Sh. Ranveer Singh, Const., D.R.)

O R D E R (ORAL)

The Departmental Representative seeks time for

engaging a Counsel.

2. The learned counsel for the applicant says that this is a simple case in which the respondents are required to implement their own order.
3. Giving details of the OA, he has placed before me the order dated 15.11.1999 passed by the respondents by which the applicant was retired on invalid pension, and the order passed by the appellate authority on 28.9.2000 by which the applicant was reinstated in service with the stipulation that the period from the

2

- 2 -

date of issuance of the appellate authority's order to the date of joining of duty by the applicant will be treated as Leave of Kind due. The respondents thereafter passed orders on 10.10.2000 posting the applicant on his reinstatement, in the wake of the decision of the Appellate Authority. It is this order, which has not been implemented by the respondents with the result that the applicant is still without work.

4. In the circumstances of the case, I do not consider it necessary to grant any time to the respondents. The end of justice will be met in the present case by disposing of the OA at this stage itself with a direction to the Respondents to give work to the applicant in accordance with the aforesaid order dated 10.10.2000 within a period of 15 days from the date of receipt of a copy of this order.

5. No costs.



(S.A.T. RIZVI)
MEMBER (A)

(pkr)